

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 487 of 2011

(Arising out of OIA-RKA/329-330/SRT-I/2009 passed by Commissioner of Central Excise,
Customs and Service Tax-SURAT-I)

M/s. Poonam Dyeing & Printing Mills Pvt Ltd

.....Appellant

1002, Alishan Apartments, Citilight Road,
Surat, Gujarat

VERSUS

C.C.E. & S.T., Surat-i

.....Respondent

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

With

Excise Appeal No. 498 of 2011

(Arising out of OIA-RKA/329-330/SRT-I/2009 passed by Commissioner of Central Excise,
Customs and Service Tax-SURAT-I)

M/s. Poonam Dyeing & Printing Mills Pvt Ltd

.....Appellant

1002, Alishan Apartments, Citilight Road,
Surat, Gujarat

VERSUS

C.C.E. & S.T., Surat-i

.....Respondent

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

APPEARANCE:

Shri Manish Jain, Advocate for the Appellant

Shri. Rakesh Bhashkar, Superintendent,(AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10208-10209 /2020

DATE OF HEARING: 16.01.2020
DATE OF DECISION: 16.01.2020

RAMESH NAIR

Shri. Manish Jain, Learned Counsel appearing on behalf of the appellant submits that the appellant has gone to "Sabka Vishwas" Scheme, 2019 and discharge certificate was issued. Accordingly, he seeks withdrawal of the appeals. Appeals are dismissed as withdrawn.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Kamakshi